

स्थगन प्रस्ताव की सूचनाओं के संबंध में विनिर्णय

1201 बजे

माननीय सभापति (श्रीमती संध्या राय) : माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए आज अनुमति प्रदान नहीं की है।

सभा पटल पर रखे गए पत्र

1202 बजे

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर – 2, श्री जितिन प्रसाद जी।

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

Madam, with your permission, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2023-2024, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2023-2024.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2023-2024.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2023-2024.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the CHEMEXCIL, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CHEMEXCIL, Mumbai, for the year 2023-2024.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2023-2024.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL, Kolkata, for the year 2023-2024.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the PLEXCONCIL, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PLEXCONCIL, Mumbai, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board of India, Kochi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board of India, Kochi, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board of India, Kochi, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ-SEZ Authority, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SEEPZ-SEZ Authority, Mumbai, for the year 2023-2024.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Kurukshetra, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Kurukshetra, for the year 2023-2024.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Export Insurance Accounts Trust, Mumbai, for the year 2023-2024, together with audit report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the National Export Insurance Accounts Trust, Mumbai, for the year 2023-2024.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality, Control & Inspection) Act, 1963:-

- (i) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 2024 published in Notification No. S.O. 1465 in Gazette of India dated 3rd August, 2024.
 - (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 2024 published in Notification No. S.O. 1466 in Gazette of India dated 3rd August, 2024.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-
- (i) The Bicycles – Retro Reflective Devices (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4569(E) in Gazette of India dated 18th October, 2024.
 - (ii) The Electrical Appliances for Commercial Dispensing and Vending (Quality Control) Order, 2024 published in Notification No. S.O. 4568(E) in Gazette of India dated 18th October, 2024.
 - (iii) The Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2024 published in Notification No. S.O. 4494(E) in Gazette of India dated 14th October, 2024.
 - (iv) The Cross Recessed Screws (Quality Control) Order, 2024 published in Notification No. S.O. 4099(E) in Gazette of India dated 20th September, 2024.
 - (v) The Safety of Household, Commercial and Similar Electrical Appliances (Quality Control) Order, 2024 published in Notification No. S.O. 4098(E) in Gazette of India dated 20th September, 2024.
 - (vi) The Hinges (Quality Control) Order, 2024 published in Notification No. S.O. 2982(E) in Gazette of India dated 26th July, 2024.
 - (vii) The Bolts, Nuts and Fasteners (Quality Control) Order, 2024 published in Notification No. S.O. 2771(E) in Gazette of India dated 15th July, 2024.

- (viii) The Toys (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4277(E) in Gazette of India dated 1st October, 2024.
 - (ix) The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 3705(E) in Gazette of India dated 30th August, 2024.
 - (x) The Flame – Producing Lighters (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4230(E) in Gazette of India dated 24th September, 2024.
 - (xi) The Potable Water Bottles (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 3702(E) in Gazette of India dated 30th August, 2024.
 - (xii) The Aluminum and Aluminum Alloy Products (Quality Control) Order, 2024 published in Notification No. S.O. 4696(E) in Gazette of India dated 28th October, 2024.
 - (xiii) The Electrical appliances for domestic clothes washing (Quality Control) Order, 2024 published in Notification No. S.O. 4815(E) in Gazette of India dated 5th November, 2024.
 - (xiv) The Gypsum based Building Materials (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 5058(E) in Gazette of India dated 25th November, 2024.
 - (xv) The V-Belt (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4880(E) in Gazette of India dated 12th November, 2024.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 33 of the Marine Products Export Development Authority Act, 1972:-
- (i) S.O.3470(E) published in Gazette of India dated 14th August, 2024 appointing the 16th day of August, 2024 as the date on which the provisions of the Marine Products Export Development Authority Act, 1972 in so far as it relates to serial No. 19 and the entries thereto in the Schedule to the said Act shall come into force.

- (ii) The Marine Products Export Development Authority (Adjudication of Penalties) Rules, 2024 published in Notification No. G.S.R. 501(E) in Gazette of India dated 14th August, 2024.
- (22) A copy of the National Institute of Design, Haryana Ordinances, 2024 (Hindi and English versions) published in Notification No. F.No. NIDH/GA/06/05/22-23 in Gazette of India dated 3rd December, 2024 under sub-section (2) of Section 40 of the National Institute of Design Act, 2014.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the MMTC Limited, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the State Trading Corporation Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Review by the Government of the working of the ECGC Limited, Mumbai, for the year 2023-2024.
 - (ii) Annual Report of the ECGC Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) संविधान के अनुच्छेद 151(1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-
 - (एक) भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्या 9) - मार्च, 2023 को समाप्त वर्ष के लिए आयकर विभाग - राजस्व विभाग - प्रत्यक्ष कर द्वारा 'डिस्टिलरी और ब्रेवरीज' के व्यवसाय में कार्यरत करने वाली कंपनियों के मूल्यांकन की जांच पर अनुपालन लेखापरीक्षा प्रतिवेदन।
 - (दो) मार्च, 2021 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 10)-आयुध निर्माणियाँ-(अनुपालन लेखापरीक्षा-रक्षा)।
 - (तीन) मार्च, 2021 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 11) (रक्षा सेवाएं-सेना)-अनुपालन लेखापरीक्षा-रक्षा।
 - (चार) मार्च, 2022 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ (2024 का संख्यांक 13) सरकार (राजस्व विभाग – प्रत्यक्ष कर)।
 - (पांच) मार्च, 2022 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 14) आयकर निर्धारितियों संबंधी बकाया मांग पर विषय विशिष्ट अनुपालन लेखापरीक्षा-राजस्व विभाग-प्रत्यक्ष कर ।
 - (छह) मार्च, 2022 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 15) - भारतीय वायु सेना, रक्षा सेवाएँ (वायु सेना) में पायलटों का प्रशिक्षण- (निष्पादन लेखापरीक्षा-रक्षा) ।
 - (सात) मार्च, 2021 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार-(2024 का संख्यांक 16)-रक्षा सेवाएं (वायु सेना)-(अनुपालन लेखापरीक्षा-रक्षा) ।

- (आठ) भारत के नियंत्रक एवं महालेखा परीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 17)-निर्यात संवर्धन पूंजीगत वस्तु (ईपीसीजी) योजना पर निष्पादन लेखापरीक्षा-राजस्व विभाग - अप्रत्यक्ष कर- सीमा शुल्क।
- (नौ) वर्ष 2023-2024 के लिए संघ सरकार (सिविल) के विनियोग लेखे।
- (दस) वर्ष 2023-2024 के लिए संघ सरकार के वित्त लेखे।
- (2) प्रारूप अधिसूचना संख्या 3/4/2022-ईएम जो भारत के राजपत्र में प्रकाशित की जानी है, तथा जिसके द्वारा यह निदेश दिया जाएगा कि अंतर्राष्ट्रीय वित्तीय सेवाएं अधिनियम, 2019 की धारा 31 की उप-धारा (2) के अंतर्गत किसी अंतर्राष्ट्रीय सेवा केंद्र में वित्तीय उत्पादों, वित्तीय सेवाओं या वित्तीय संस्थान, जैसा भी मामला हो, पर पेंशन निधि विनियामक और विकास प्राधिकरण अधिनियम, 2013 की धारा 25 लागू नहीं होगी, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Respected Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
- (i) A copy of the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2020-2021 and 2021-2022.
- (ii) Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) एम.पी. स्टेट एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, भोपाल के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा
 - (दो) एम.पी. स्टेट एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, भोपाल का वर्ष 2019-2020 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ
- (2) उपर्युक्त मद संख्या (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) राष्ट्रीय कृषक कल्याण कार्यक्रम क्रियान्वयन सोसायटी, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (4) (एक) भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
 - (दो) भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (5) (एक) पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
 - (दो) पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
 - (तीन) पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) लक्षद्वीप मूल्य वर्धित कर विनियम, 2022 की धारा 114 के अंतर्गत दिनांक 13 दिसंबर, 2022 के लक्षद्वीप के असाधारण राजपत्र में अधिसूचना संख्या एफ.सं. 101/01/2022-पीएसएंडटी (वैट) में प्रकाशित लक्षद्वीप मूल्य वर्धित कर नियम, 2022 की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) लक्षद्वीप सहकारी समितियां विनियम, 2022 की धारा 139 की उप-धारा (2) के अंतर्गत दिनांक 8 नवंबर, 2023 को लक्षद्वीप के असाधारण राजपत्र में अधिसूचना संख्या एफ.सं. 41/4/2022-कॉप में प्रकाशित लक्षद्वीप सहकारी समितियां नियम, 2023 की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (5) सशस्त्र सीमा बल अधिनियम, 2007 की धारा 155 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) गृह मंत्रालय सशस्त्र सीमा बल, समूह 'ख' युद्धक आर्मर काडर पद भर्ती (संशोधन) नियम, 2024 जो दिनांक 12 अक्तूबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 137 में प्रकाशित हुए थे।
 - (दो) गृह मंत्रालय सशस्त्र सीमा बल, समूह 'ख' युद्धक आर्मर काडर पद भर्ती नियम, 2012 जो 14 मई, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 357 (अ) में प्रकाशित हुए थे।

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2023-2024.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) भारतीय कृत्रिम अंग निर्माण निगम तथा दिव्यांगजन सशक्तिकरण विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वर्ष 2024-2025 के लिए हुए समझौता ज्ञापन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) वरिष्ठ नागरिक कल्याण कोष (एससीडब्ल्यूएफ), नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) (एक) राष्ट्रीय मानसिक पुनर्वास संस्थान, सीहोर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) राष्ट्रीय मानसिक पुनर्वास संस्थान, सीहोर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
(एक) भारतीय कृत्रिम अंग निर्माण निगम, कानपुर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।
(दो) भारतीय कृत्रिम अंग निर्माण निगम, कानपुर का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

1204 hours

(Hon. Speaker in the Chair)

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Speaker Sir, with your kind permission, on behalf of my colleague Shri Bhagirath Choudhary, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023, together with audit report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Respected Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Kolkata, for the year 2023-2024.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Statement regarding Review by the Government of the working of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2023-2024.
 - (ii) Annual Report of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2023-2024.
 - (ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2023-2024.

- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2023-2024.
- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years 2013-2014 to 2015-2016, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Board, New Delhi, for the years 2013-2014 to 2015-2016.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(1205/PS/RAJ)

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल) : अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) भारतीय बीज सहकारी समिति लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय बीज सहकारी समिति लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (2) नेशनल फेडरेशन ऑफ कॉपरेटिव शुगर फैक्ट्रीज लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Hon. Speaker, Sir, with your kind permission, I rise to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2023-2024.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA): Hon. Speaker, Sir, with your permission, I rise to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2023-2024.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2023-2024.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2023-2024.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles & Management, Coimbatore, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles & Management, Coimbatore, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textiles Research Industry's Associations, Ahmadabad for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textiles Research Industry's Associations, Ahmadabad, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi,, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2023-2024.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Apparel Export Promotion Council, New Delhi, for the year 2023-2024.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the National Handloom Development Corporation Limited, Noida, for the year 2023-2024.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Noida for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No (b) of (10) above.

माननीय अध्यक्ष : श्री के.सी. वेणुगोपाल – उपस्थित नहीं।
प्रो. सौगत राय जी ।

COMMITTEE ON PUBLIC ACCOUNTS

5th to 9th Reports

PROF. SOUGATA RAY (DUM DUM): Hon. Speaker, Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 93rd Report (Seventeenth Lok Sabha) on 'Blockage of Capital due to Non-Completion of Approach Roads: Central Railway'.
- (2) Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 120th Report (Seventeenth Lok Sabha) on 'Short Assessment of Rent'.
- (3) Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 96th Report (Seventeenth Lok Sabha) on 'Injudicious Procurement of an Additional CNC Horizontal Boring and Milling Machine: Patiala Locomotive Works'.
- (4) Eighth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 99th Report (Seventeenth Lok Sabha) on 'Extra Expenditure due to Delay in Finalizing Power Purchase Agreements through Open Access: West Central Railway'.
- (5) Ninth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 102nd Report (Seventeenth Lok Sabha) on 'Loss of Opportunity to Earn Additional Freight and Extra Expenditure on Haulage: South Western Railway'.

**STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY
AND FOOD PROCESSING
1st to 6th Reports**

SHRI CHARANJIT SINGH CHANNI (JALANDHAR): Hon. Speaker, Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25):-

- (1) First Report on Demands for Grants (2024-25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) Second Report on Demands for Grants (2024- 25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (4) Fourth Report on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (5) Fifth Report on Demands for Grants (2024-25) pertaining to the Ministry of Food Processing Industries.
- (6) Sixth Report on Demands for Grants (2024-25) pertaining to the Ministry of Cooperation.

रक्षा संबंधी स्थायी समिति पहला से छठवां प्रतिवेदन

श्री राधा मोहन सिंह (पूर्वी चम्पारण) : अध्यक्ष महोदय, मैं रक्षा संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) 'सामान्य रक्षा बजट, सीमा सड़क संगठन, भारतीय तटरक्षक बल, रक्षा सम्पदा संगठन, सरकारी क्षेत्र के रक्षा उपक्रम, भूतपूर्व सैनिक कल्याण और रक्षा पेंशन (मांग सं. 19 और 22)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का पहला प्रतिवेदन (अठारहवीं लोक सभा)।
- (2) 'थल सेना, नौ सेना, वायु सेना, संयुक्त स्टाफ, भूतपूर्व सैनिक अंशदायी स्वास्थ्य योजना (मांग सं. 20 और 21)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का दूसरा प्रतिवेदन (अठारहवीं लोक सभा)।
- (3) 'रक्षा सेवाओं, खरीद नीति और रक्षा आयोजना संबंधी पूंजीगत परिव्यय (मांग सं. 21)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का तीसरा प्रतिवेदन (अठारहवीं लोक सभा)।
- (4) 'आयुध निदेशालय (समन्वय और सेवाएं) – नए डीपीएसयू, रक्षा अनुसंधान और विकास संगठन (मांग सं. 20 और 21)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का चौथा प्रतिवेदन (अठारहवीं लोक सभा)।
- (5) 'रक्षा अनुसंधान और विकास संगठन (डीआरडीओ) के कार्यकरण की समीक्षा' विषय के बारे में रक्षा संबंधी स्थायी समिति के 42वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी पांचवां प्रतिवेदन (अठारहवीं लोक सभा) ।
- (6) 'देश में जिला सैनिक बोर्डों के कार्यकरण की समीक्षा' विषय के बारे में रक्षा संबंधी स्थायी समिति के 47वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी छठा प्रतिवेदन (अठारहवीं लोक सभा) ।

**STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ
4th Report**

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Hon. Speaker, Sir, I beg to present the Fourth Report (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on action taken by the Government on the recommendations contained in the Thirty-seventh Report (17th Lok Sabha) on 'Rural Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) – An insight into wage rates and other matters relating thereto' (2023-24) pertaining to Department of Rural Development (Ministry of Rural Development).

माननीय अध्यक्ष : माननीय सदस्यगण, आइटम 18 और आइटम नम्बर 19, संविधान (129वां संशोधन) विधेयक, 2024 और संघ राज्यक्षेत्र विधि (संशोधन) विधेयक, 2024 दो बिल्स को इंट्रोड्यूश करने के लिए एक साथ लेते हैं। दोनों बिल्स एक ही हैं।

... (व्यवधान)

माननीय अध्यक्ष : कई माननीय सदस्यों के इस विषय पर नोटिस प्राप्त हुए हैं। पूर्व में भी यह परंपरा रही है। वक्फ संशोधन विधेयक के समय भी एवं वर्ष 1979 के टाइम भी, वर्ष 1981 के टाइम भी, वर्ष 1986 के टाइम भी अलग-अलग संविधान संशोधन और अन्य विधेयकों के समय भी, दलों के प्रमुख नेताओं को इस विषय पर अपने विचार व्यक्त करने की परंपरा पूर्व में रही है। मेरा आग्रह है कि जो दल के नेता हैं, वे अपनी बात को संक्षिप्त में रखें। जब बिल आएगा, उस समय आप डिटेल में चर्चा कर सकते हैं।

श्री अर्जुन राम मेघवाल जी।

**CONSTITUTION (ONE HUNDRED AND
TWENTY-NINTH AMENDMENT) BILL
AND
UNION TERRITORIES LAWS (AMENDMENT) BILL**

1208 hours

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Speaker Sir, with your permission, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

and

Hon. Speaker Sir, with your permission, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019.

(1210/SMN/KN)

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुए:

“कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।”

और

“कि संघ राज्यक्षेत्र शासन अधिनियम, 1963, दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र शासन अधिनियम, 1991 और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।”

... (व्यवधान)

माननीय अध्यक्ष : मैं आपको बोलने का मौका दूंगा।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): A Constitutional Amendment Bill, which is changing drastically the electoral process of our country, has to be introduced separately. That introduction has to be discussed, and then the House has to take the other Bill. Otherwise, it will be not fair as far as Constitutional Amendment is concerned.

माननीय अध्यक्ष : माननीय सदस्यगण, मैंने आपको कहा है कि आप दोनों विषयों पर एक साथ बोलेंगे। लेकिन इसका इंटरोडक्शन भी अलग-अलग होगा और पारसिंग भी अलग-अलग होगी मतलब चर्चा करते समय मैंने जॉइंट बोला है कि आप दोनों विषयों पर एक साथ चर्चा करें। मैंने अलग-अलग पेश करने के लिए बोला है और माननीय मंत्री जी ने भी अलग-अलग पेश किया है। लेकिन इस पर चर्चा करते समय मैंने जॉइंट करने के लिए कहा है।

SHRI MANISH TEWARI (CHANDIGARH): Thank you very much Mr. Speaker, Sir.

I rise to oppose the introduction of the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024.

Mr. Speaker, Sir, beyond the Seventh Schedule of the Constitution is the basic structure doctrine and that basic structure doctrine spells out certain features of the Indian Constitution which are beyond the amending power of this House also. One of the essential features is federalism and the structure of our democracy and, therefore, the Bills, which have been moved by the hon. Minister of Law and Justice, absolutely assault the basic structure of the Constitution and are beyond the legislative competence of this House and, therefore, they need to be opposed *ab-initio* and the introduction of those Bills have to be stopped.

Number two, Mr. Speaker, Sir, how is it possible under our Constitutional scheme that the tenures of the State Legislatures can be made subject to the tenure of the National Legislature? That is completely anti-thesis of the Constitutional scheme. There is absolutely no way under the Indian Constitutional scheme where the States are separate constituents and equal constituents, the term of State Legislatures can be made subject to the term of the National Legislature. And my final point Mr. Speaker, Sir, India is a Union of States. Article 1 of the Constitution states that India is a Union of States and not vice-versa. Therefore, this excessive centralism, which is sought to be brought into existence by this Bill, absolutely militates against the Constitutional scheme in its essence, in its entirety and in its very object. Therefore, Mr. Speaker, Sir, I would once again like to urge this House that the introduction of the Bill and the consideration of the Bill - because of the basic structure doctrine enunciated by the Supreme Court in the Keshavananda Bharti case - is beyond the legislative competence of this House and, therefore, this Bill needs to be withdrawn immediately.

Thank you, Mr. Speaker, Sir.

श्री धर्मेन्द्र यादव (आज़मगढ़) : अध्यक्ष जी, मैं इस संविधान के 129वें संशोधन अधिनियम के विरोध के लिए खड़ा हुआ हूँ। मैं समझ नहीं पा रहा हूँ, अभी दो दिन पहले संविधान को बचाने की, संविधान की गौरवशाली परंपराएं की कस्में खाने में कोई कमी नहीं रखी। दो ही दिन के अंदर, संविधान की हमारी जो मूल भावना है, दो ही दिन के अंदर, हमारे संविधान का जो बेसिक स्ट्रक्चर है, दो ही

दिन के अंदर, हमारे संविधान का जो संघीय ढांचा है, उसको खत्म करने के लिए संविधान संशोधन बिल लाए हैं।

(1215/VB/RP)

मैं मनीश तिवारी जी से सहमत हूँ। मैं अपनी पार्टी और अपने नेता आदरणीय अखिलेश यादव जी की तरफ से कहना चाहता हूँ कि यह बिल देश की जो अलग-अलग वेश, भाषाएं, संस्कृति, क्षेत्र की जो मान्यताएं हैं, जिनको हमारे संविधान निर्माताओं ने बहुत सोच-विचार करके, मंथन-अध्ययन करके यह संघीय ढांचा तैयार किया था, राज्यों का गठन भी संस्कृति के हिसाब से, क्षेत्र के हिसाब से, भाषा के हिसाब से एवं परिस्थितियों और समय के हिसाब से किया था। मैं यह नहीं समझता, मुझे कहने में कोई संकोच नहीं है कि उस समय के हमारे संविधान निर्माताओं से विद्वान, बाबा साहब भीमराव अम्बेडकर जी से ज्यादा विद्वान इस सदन में भी अभी कोई नहीं बैठा है, मुझे यह कहने में कोई संकोच नहीं है। संविधान की मूल भावना को खत्म करके, कैसे ... (*Expunged as ordered by the Chair*) के रास्ते निकाले जाएं, इसके अलावा कोई काम ही नहीं बचा है। जैसा कि मनीश तिवारी जी ने कहा, अगर किसी विधान सभा के चुनाव में अविश्वास आता है, अगर बहुमत नहीं मिलता है, तो क्या आप पूरे देश का चुनाव कराएंगे? ये लोग एक देश, एक संविधान, एक चुनाव की बात करते हैं, जो आठ विधान सभाओं के चुनाव भी एक साथ नहीं करा पाते हैं... (व्यवधान) आप मौसम देखकर तारीखें बदलते हैं... (व्यवधान) वे लोग बात करते हैं- एक देश, एक चुनाव की।

माननीय अध्यक्ष जी, इसलिए मैं अपनी पार्टी की ओर से, अपने नेता आदरणीय अखिलेश यादव जी की ओर से, इस बिल का पुरजोर विरोध करता हूँ। मैं आपके माध्यम से, देश के जन-मानस से कहना चाहता हूँ कि ये ... (*Expunged as ordered by the Chair*) लाने के नित नये रास्ते लाते हैं। जो आठ विधान सभाओं के चुनाव एक साथ नहीं करा पाए, चार राज्यों के चुनाव एक साथ नहीं करा पाए, वे पूरे देश की लोक सभा और सारे प्रांतों की विधान सभाओं के चुनाव एक साथ कराने की बात करते हैं।

माननीय अध्यक्ष : कृपया अपनी बातों का रिपीटिशन न करें।

श्री धर्मेन्द्र यादव (आज़मगढ़) : मैं सरकार से पूछना चाहता हूँ कि अगर एक प्रांत के अन्दर सरकार गिरती है, तो क्या पूरे देश की लोक सभा के चुनाव कराएंगे? ... (व्यवधान) लोक सभा के चुनाव के चक्कर में, उस प्रांत के लोग क्यों सफर करेंगे? ... (व्यवधान) आप चर्चा कर लेना... (व्यवधान) आपके पास कुछ नहीं बचा है... (व्यवधान) माननीय अध्यक्ष जी, सदन को थोड़ा-सा सिस्टम में लाएं... (व्यवधान)

माननीय अध्यक्ष जी, आपके माध्यम से, सरकार से मेरा अनुरोध है कि जनता ने बड़ी उम्मीदों के साथ हम सबको भेजा है और हम सब लोगों की जिम्मेदारी है कि संविधान विरोधी, संघीय ढांचा विरोधी, बेसिक स्ट्रक्चर विरोधी, यहाँ पर मनीश तिवारी जी ने कई केसेज की चर्चा की, मैं खुद को उनके साथ जोड़ते हुए कहना चाहता हूँ कि माननीय सर्वोच्च न्यायालय की भावनाओं के विरोधी, गरीब विरोधी, दलित विरोधी, पिछड़ा विरोधी, मुसलमान विरोधी इस नीयत को वापस लो... (व्यवधान) यह मेरी प्रार्थना है... (व्यवधान)

बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष: माननीय सदस्यगण, संसद के अन्दर हर विषय की अलग-अलग प्रक्रिया होती है। जब राष्ट्रपति का अभिभाषण होता है, तो उस पर बोलने की प्रक्रिया अलग होती है, संविधान की 75 वर्ष की यात्रा पर जो चर्चा हुई, उस पर बोलने की प्रक्रिया अलग होती है, आप जिस विधेयक का विरोध कर रहे हैं, वह नियम 72 के तहत है। इसलिए मेरा आप सब से आग्रह है कि नियम 72 के परिप्रेक्ष्य में, हम संसद की मर्यादा, परम्परा और उसकी चर्चा को उच्च कोटि की बनाएं।

... (व्यवधान)

माननीय अध्यक्ष : मेरा आग्रह है।

... (व्यवधान)

श्री धर्मेन्द्र यादव (आज़मगढ़) : माननीय अध्यक्ष जी, अगर मेरा एक भी शब्द अमर्यादित हो, तो उसे रिकॉर्ड से निकाल दें... (व्यवधान)

माननीय अध्यक्ष : इस तरह से बीच में नहीं बोलते हैं। प्लीज, बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : इसलिए मैंने आपसे कहा, मैंने यह किसी को नहीं कहा कि मर्यादित या अमर्यादित बोला गया। मैंने कहा कि नियम 72 के परिप्रेक्ष्य में आपको बिल का विरोध करने का आपका अधिकार है। वह भी विधेयक की विधायी क्षमता या लेजिस्लेटिव कम्पिटेंस के विषय पर है। चूंकि विषय गम्भीर है, इसलिए मैं सभी माननीय सदस्यों से आग्रहपूर्वक कह रहा हूँ कि नियम के परिप्रेक्ष्य के अन्दर आप अपनी बात को कहें, संविधान की मर्यादाओं के अनुरूप आप अपनी बात कहें। मैं सभी माननीय सदस्यों को पर्याप्त अवसर दूँगा। लेकिन जब बिल पर डिटेल्ड चर्चा होगी, तो आप जो भाषा बोल रहे हैं, उसे आपको बोलने का अधिकार रहेगा। सभी इस बात से सहमत हैं?

हम आपको बोलने का मौका देंगे। आप दोनों में से तय कर लें कि कौन बोलेंगे।

(1220/VR/PC)

चलिए, मैं आप दोनों को दो-दो मिनट का समय देता हूँ।

श्री कल्याण बनर्जी जी – पहले आप बोल लें।

... (व्यवधान)

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, under our Constitutional scheme, the basic structure of the Constitution is read in between the lines. This proposed Bill hits the basic structure of the Constitution itself. If any Bill or any Act which hits the basic structure of the Constitution, then that is *ultra vires*.

Sir, the proposed Article 83 sub-Article 5 is just contrary to Article 83 sub-Article 2. It is just contrary. Either you keep Article 83(2) or 83(5). Both cannot be kept. Both are inconsistent with each other.

Then, the effect of the proposed Article 82A sub-Article 3 establishes that the tenure of a State Legislative Assembly depends upon the tenure of the

House of the People. It is not a doctrine of pleasure. The doctrine of pleasure is under Article 311 of the Constitution. But the mandate given by the people of the country to the State Assemblies cannot depend upon the doctrine of pleasure of this House. How can it be? This is inconsistent. It cannot be accepted.

We must remember that the State Governments and the State Legislative Assemblies are not subordinate to the Central Government or to the Parliament itself. This Parliament is having the power to legislate law under the Seventh Schedule, List-1 and List-3. Similarly, the State Legislative Assembly is having the power to legislate law under the Seventh Schedule, List-2 and also List-3. Subject to that, it would not be contrary. So far as Concurrent List is concerned, it would not be contrary to Article 254 of the Constitution. Therefore, the autonomy of the State Legislative Assemblies is being taken away through this process. That is *ultra vires*. That hits the basic structure of the Constitution.

Sir, now I come to Article 82A sub-Article 5. Unfortunately, I cannot think about it. Really, I cannot think that Article 82A sub-Article 5 is giving an uncanalised power to the Election Commission of India. We do not have any value. Will the Election Commission of India decide everything? A party cannot remain the ruling party till doomsday. One day, it will be changed.(Interruptions)

Sir, why a law to provide State funding to conduct elections is not brought? Every problem will be resolved. Then, you can conduct elections. How much money is being spent? All elections should be conducted through the State Election Fund. Why are we not bringing that law? That will bring the real election reforms. This is not an election reform.(Interruptions) Sir, I have not finished yet.(Interruptions)

माननीय अध्यक्ष : कल्याण जी, जब बिल पर डिबेट होगी, तब मैं आपको पूरा समय दूंगा।

... (व्यवधान)

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, it is not the election reforms. It is just the fulfilment of one gentleman's desire. This is nothing more than that.(Interruptions) No, it is not permitted(Interruptions)

Sir, we have heard the speech of the hon. Prime Minister regarding the First Amendment to the Constitution. Dr. B.R. Ambedkar said, 'We are giving a draft Constitution to the country, and the country will make the amendments.'

(1225/SAN/IND)

Pandit Jawaharlal Nehru had not brought any amendment to the Constitution which had really hit the basic structure. ... (*Interruptions*)

माननीय अध्यक्ष : आप बात समाप्त कीजिए।

... (व्यवधान)

श्री कल्याण बनर्जी (श्रीरामपुर) : सर, प्लीज आधे मिनट का समय दीजिए। आप इतना रूठा मत कीजिए... (व्यवधान)

माननीय अध्यक्ष : नहीं, आप बात समाप्त कीजिए।

... (व्यवधान)

SHRI KALYAN BANERJEE (SREERAMPUR): This is not done.

This Government had brought an amendment to the Constitution, that is, the National Judicial Appointments Commission Bill. It was passed. It was struck down by the Supreme Court because it hit the basic structure of the Constitution. There are so many amendments they have brought.

We are opposing the introduction of this Bill. At the same, I would request that at the time of voting, kindly take a division. We want to oppose it and we will show our strength.

माननीय अध्यक्ष : बालू जी, आप बोलेंगे या कनिमोझी जी बोलेंगी। आप डिसाइड कर लीजिए।

प्रो. सौगत राय (दम दम) : अध्यक्ष जी, आपके पास नोटिस गया होगा कि कौन बोलेगा... (व्यवधान)

माननीय अध्यक्ष : मैंने आपको बोलने की इजाजत नहीं दी है। बालू जी को बोलने की इजाजत दी है।

... (व्यवधान)

माननीय अध्यक्ष : सौगत राय जी, आपका नोटिस है। आपको बोलने का समय देंगे, लेकिन अभी बालू जी को बोलने की इजाजत दी है।

... (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, regarding the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, my leader Mr. M.K. Stalin has said and I quote:

“It is anti-federal and impractical. It will push the country into the perils of a unitary form of governance, killing its diversity and democracy in the process.”

Sir, I want to know how you could allow this Bill ... (*Interruptions*)

माननीय अध्यक्ष : दादा, आपका नोटिस है, आपको बोलने का समय दूंगा आप बैठ जाएं
... (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, when the Government is not having two-third majority, how could you allow this piece of legislation in this House? I want to know this. It needs two-third majority.

माननीय अध्यक्ष : बालू जी, अभी प्रस्ताव रखा गया है। मैं एलाऊ नहीं करता हूँ, संसद एलाऊ करती है।

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, the electors have the right to elect a Government for five years and the same cannot be curtailed by way of holding simultaneous elections.

The simultaneous elections would incur an additional cost of Rs. 13,981 crore. In addition, Rs. 9,284 crore will be required for the procurement of EVM-VVPATs to meet the requirement of simultaneous elections.

The Parliamentary Standing Committee in its 79th Report in 2015 had concluded and I quote:

“Gaining consensus of all the political parties may be difficult, and holding simultaneous election may not be feasible.”

Sir, with these words, I want to conclude. At the same time, I request the Government to take the matter to the JPC so that it can be discussed there. Thereafter, the Bill may be brought to the House.

Thank you.

माननीय अध्यक्ष : आप लोग निश्चित रहें। मैं सभी को बोलने का अवसर दूंगा। जिसका नोटिस नहीं भी है, उसे भी बोलने का समय दूंगा।

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, I will speak later. First, he will speak. ... (Interruptions)

माननीय अध्यक्ष : आप आपस में डिसाइड कर लीजिए कि कौन बोलेगा। केवल एक सदस्य को मौका मिलेगा।

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I rise today on behalf of the Telugu Desam Party to express our unwavering support for the NDA's One Nation, One Election Bill. ... (Interruptions) Sir, our party's guiding force, Shri Nara Chandrababu Naidu ... (Interruptions)

श्री गौरव गोगोई (जोरहाट) : अध्यक्ष जी, हाउस नियम से चलना चाहिए। यह गलत है। हम अपोज कर रहे हैं। अभी रूल 72 के तहत चर्चा हो रही है।... (व्यवधान)

माननीय अध्यक्ष : आप एक मिनट बैठ जाएं। रूल 72 के तहत चर्चा हो रही है, लेकिन वक्फ कमेटी के समय भी।

... (व्यवधान)

माननीय अध्यक्ष : संसदीय कार्य मंत्री जी, आप कुछ बोलिए।

... (व्यवधान)

(1230/RV/SNT)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू) : अध्यक्ष महोदय, आपने शुरू में ही हाउस की 'सेंस' लेकर बहुत ही क्लियर शब्दों में कहा और उसका उदाहरण भी आपने दिया। दो बिल्स को एक साथ क्लब करके चर्चा के समय उस पर एक साथ चर्चा करेंगे, पर उसका प्रेजेंटेशन अलग होगा। चूंकि एक पार्टी से कई नोटिसेज़ आए हैं और किसी पार्टी से कोई नोटिस नहीं आया, लेकिन यह विषय गम्भीर है, इसलिए माननीय अध्यक्ष जी ने कहा कि सारे पॉलिटिकल पार्टिज़ के फ्लोर लीडर्स को इस पर अपने-अपने मत रखने का मौका देंगे।... (व्यवधान) यह माननीय अध्यक्ष जी ने कहा है।... (व्यवधान) 'ऑल द फ्लोर लीडर्स' का मतलब सभी पॉलिटिकल पार्टिज़ से है।... (व्यवधान) सिर्फ आप लोग ही इस संसद को रिप्रेजेंट नहीं करते हैं, इसमें हर पॉलिटिकल पार्टी के रिप्रेजेंटेटिव्स हैं, सबको बोलने का मौका मिलना चाहिए।... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : माननीय अध्यक्ष जी, आप निष्पक्ष रहिए।... (व्यवधान)

माननीय अध्यक्ष : प्लीज़, आप लोग बैठिए। मैं आप लोगों को बोलने की अनुमति दूंगा। अभी मैं इस पर रूलिंग दे रहा हूँ।

... (व्यवधान)

माननीय अध्यक्ष : आप लोग रूल्स की किताब लेकर बैठे हैं, मैं भी रूल्स की किताब लेकर बैठा हूँ। अभी मैं इस विषय पर रूलिंग देता हूँ।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठे-बैठे टिप्पणी मत कीजिए।

... (व्यवधान)

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Sir, I express my very strong opposition for the introduction of this Bill because of some pertinent reasons.

This is really an attack on democracy, the Constitution, and the federalism of India. If this amendment Bill is implemented, some States will have tenure for even less than three years, which is against the vision mandated for the voters of this country. If this proposed Bill is implemented in this way, the significance

of local issues will be undermined. That is another thing I want to point out. It is because of this pertinent reason I vehemently oppose this.

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, Speaker Sir.

Sir, I rise to oppose the introduction of the Bill. The Republic of India is a Union of States. By considering this Bill, it will be a direct attack on federalism and it will be, sort of, undermining the entity of States. The basic idea of introducing the Bill is that expenditure goes on unabated while elections are conducted, not simultaneously but in different phases. Another reason which is being given is that the Model Code of Conduct which comes into operation during elections halts the developing process of the States, and that affects the country as a whole.

Sir, here my basic opposition, as I said, is that the legislative competence of the States should not be undermined. It is federalism which is being practiced, and that is the reason why I am opposing this. I would say only one thing. The Election Commission of India's competence itself should be checked. The Election Commissioners should come by way of elections. They should go through the election process and get elected by the people because of what we have witnessed during the last two to three years. The decision which was given by the Election Commission in the State of Maharashtra is not accepted according to the democratic principles enshrined in the Constitution. So, I oppose this Bill.

माननीय अध्यक्ष : गौरव गोगोई जी के बोलने के बाद मैं रूलिंग दूंगा। पहले गौरव गोगोई जी बोल लें।
... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : सर, आप बोलिए कि क्या यह चर्चा है या नियम - 72 के अधीन प्रक्रिया है?... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, यह अध्यक्ष पर निर्भर करता है कि वह उस विषय को किस तरीके से लेते हैं।

नियम - 72(1) का पहला परंतुक वर्णित करता है कि 'यदि विधेयक के पुरःस्थापन का विरोध इस आधार पर किया जाता है कि विधेयक की विषय-वस्तु इस सभा की विधायनी क्षमता से परे है....' अब सबसे पहले वक्ता माननीय मनीष तिवारी जी ने यह विषय रखा तथा दूसरे वक्ताओं ने भी रखा। यह विधायनी क्षमता से परे है।

इसीलिए जब उन्होंने यह विषय रखा। इस नियम में यह भी लिखा है - '...तो अध्यक्ष द्वारा अन्य सदस्यों को विधेयक के उपबंधों पर अपने मत रखने की अनुमति प्रदान की जा सकती है।' इसके तहत हमने उन्हें अपने विचार रखने की अनुमति दी।

अब गौरव गोगोई जी, आप बोलिए।

(1235/GG/AK)

श्री गौरव गोगोई (जोरहाट) : सर, इसका मतलब है कि रूल नंबर 72 के बाहर जा सकते हैं, धन्यवाद। ... (व्यवधान)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : सर, एक मिनट।

गौरव जी, नियम 72 के बाहर भी जा सकते हैं। ... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : वही तो पूछ रहे हैं। ... (व्यवधान)

श्री अमित शाह : एक सैंकेंड रुकिए। अध्यक्ष जी, ने जो बोला है, उसको मैंने ध्यान से सुना है। उन्होंने नियम 72 के बाहर जाने का नहीं कहा है। उन्होंने कहा है कि माननीय सदस्य, मनीष तिवारी जी ने नियम 72 का हवाला दे कर जो विचार व्यक्त किए हैं और जो विरोध किया है, इस पर सदन का कोई भी सदस्य अपने विचार रख सकता है। अब कांग्रेस पार्टी में विचार रख सकता है का मतलब विरोध ही करना है। मगर विचार व्यक्त कर सकते हैं, इसका मतलब होता है कि पक्ष में भी बोल सकते हैं। ... (व्यवधान)

माननीय अध्यक्ष : नहीं, इस नियम में संक्षेप में लिखा है।

... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : मैं आदरणीय गृह मंत्री को यही कहना चाहूंगा कि अगर कोई पार्टी इसका समर्थन करना भी चाहे, तो भी वह समर्थन नियम 72 पर ही रह सकता है। जनरल वह चर्चा पर नहीं ला सकते हैं, समर्थन के लिए। ... (व्यवधान)

माननीय अध्यक्ष : हाँ ठीक है।

... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : सर, ये जो दो कानून हैं - the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, and the Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019. ये दोनों कानून संविधान और नागरिकों के वोट देने की जो उनके संवैधानिक अधिकार हैं, उन पर आक्रमण है और हम इसका पुरजोर विरोध करते हैं। विरोध का आधार यह है कि सबसे पहले 82(5) में चुनाव आयोग को जो यहां पर ताकत दी गई है कि चुनाव आयोग राष्ट्रपति को अपना एक निर्णय दे सकते हैं कि कब निर्वाचन हो सकता है। इससे पहले कभी चुनाव आयोग की ऐसी ताकत भारत के संविधान के निर्माताओं ने नहीं बनाई है। चुनाव आयोग की क्या सीमाएं हैं, यह आर्टिकल 324 में है। जहां पर इलेक्शन कमीशन को कैसे सुपरवाइज़ करना चाहिए, कंट्रोल करना चाहिए, इलेक्शन रोल कैसे बनाना चाहिए, बस वहीं तक ही चुनाव आयोग की क्षमताओं की सीमा बनायी गई है। लेकिन इस

संविधान संशोधन ने चुनाव आयोग को असंवैधानिक, गैर कानूनी ताकत दी है। राष्ट्रपति अगर कोई परामर्श लेते हैं तो सिर्फ काउंसिल ऑफ मिनिस्टर्स से परामर्श लेते हैं। वे कभी भी चुनाव आयोग से परामर्श नहीं लेते हैं। यह एक गैर संवैधानिक ढांचा इन्होंने बनाया है। राष्ट्रपति जी काउंसिल ऑफ मिनिस्टर्स की एडवाइज लेते हैं, जो आर्टिकल 74, भारत के संविधान में है या आर्टिकल 356 ऑफ कंस्टीट्यूशन ऑफ इंडिया, वे सिर्फ गवर्नर के रिक्मेंडेशन पर ले सकते हैं। ये पहली बार ऐसा कानून लाए हैं कि राष्ट्रपति अब चुनाव आयोग की रिक्मेंडेशन पर एक निर्णय ले सकते हैं। हम पूरी तरह से इसका विरोध करते हैं। चुनाव आयोग में किस प्रकार से कमिश्नर नियुक्त होते हैं, नहीं होते हैं, सुप्रीम कोर्ट की भूमिका रहती है, हटाए जाते हैं, उस पर हम बाद में चर्चा करेंगे। दूसरी बात यह है कि संविधान के बेसिक स्ट्रक्चर में एग्जिक्यूटिव, लेजिस्लेटिव और ज्यूडिशरी के बीच में संतुलन हो, उसका भी विवरण है। आज इस बिल के द्वारा आदरणीय राष्ट्रपति जी को ज्यादा शक्ति दी गई है कि वे अपने सुप्रिटेण्डेंट से एक नए आर्टिकल 82(a) के द्वारा अब वे विधान सभाओं को भंग कर सकते हैं। यह एक्सेसिव पॉवर चुनाव आयोग को इस बिल में भी दी गयी है और राष्ट्रपति जी को भी दी गयी है। यहां पर यह मुद्दा उठाया है कि चुनाव आयोग का जो खर्च है, वह कम करना चाहते हैं। चुनाव आयोग ने खुद कबूल किया है कि वर्ष 2014 के चुनावों में कितना पैसा खर्च हुआ – लगभग 3,700 करोड़ रुपये खर्च हुए। इन 3,700 करोड़ रुपये के लिए ऐसा एक गैर संवैधानिक कानून ये लाए हैं। यह पूरी तरीके से तथ्य के खिलाफ है। हम दोबारा कहना चाहते हैं कि संविधान और आर्टिकल-14 एक नागरिक को वोट देने का अधिकार देते हैं। वह जब वोट देता है तो हमारे संविधान में लिखा है कि जो फाइव ईयर टर्म है, आर्टिकल 83(2) में, हाऊस ऑफ पीपल को और आर्टिकल 172(1) में जो फाइव ईयर टर्म है, उसके साथ खिलवाड़ नहीं कर सकते हैं।

(1240/MY/UB)

यह नीति आयोग की एक गलत रिपोर्ट के आधार पर कहना चाहते हैं कि फाइव ईयर टर्म अनिवार्य नहीं है। फाइव ईयर टर्म अनिवार्य है... (व्यवधान) वे नीति आयोग की रिपोर्ट में नहीं जाए। नीति आयोग कोई संवैधानिक बॉडी नहीं है, जो इस प्रकार का परामर्श दे... (व्यवधान)

मैं बस इतना ही कहना चाहूंगा कि दोबारा अगर इनको लगता है कि प्रधानमंत्री मोदी जी के प्रचार से पूरे भारत के चुनाव को ... (*Expunged as ordered by the Chair*) तो हम यह ... (*Expunged as ordered by the Chair*) नहीं होने देंगे... (व्यवधान) हम इस बिल का विरोध करते हैं। इस बिल को जेपीसी में भेजा जाए... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मैंने कहा है कि आप संक्षेप में अपनी बात रखें। चाहे कोई भी दल हो, वह संक्षेप में अपनी बात रखे। इसके लिए आपको प्रयास करना चाहिए। आप सब ने नोटिस दिया है। नोटिस पर सबका अधिकार बनता है। मैंने आपको एक व्यवस्था दे दी है। पूर्व में भी यह व्यवस्था थी। मैंने आपको बता दिया है कि पूर्व में भी यह व्यवस्था व परंपरा रही है। मैंने आपको हवाला भी दे दिया है कि यह कब-कब हुआ है। आप चाहें तो इसे दोबारा निकाल सकते हैं। एक दल से एक ही व्यक्ति बोले और संक्षिप्त में अपनी बात को कह दें।

... (व्यवधान)

माननीय अध्यक्ष: दादा, क्या आपकी पार्टी ने आपको मौका दिया है? आप एक मिनट के लिए चुप रहिए।

... (व्यवधान)

माननीय अध्यक्ष: चंद्रशेखर जी, आप अपनी बात कह दें।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I rise today on behalf of the Telugu Desam Party to express our unwavering support for the NDA's 'One Nation, One Election Bill'.

Sir, our Party's guiding force, Shri Nara Chandrababu Naidu ji, has always championed transformative ideas, and is well recognized and respected as a visionary leader. The Telugu Desam Party is deeply committed to nation-building initiatives, such as 'Viksit Bharat 2047', and aims to align them with 'Viksit Andhra 2047', reflecting the true spirit of cooperative federalism and a shared vision for progress and development.

There are several advantages of 'One Nation, One Election', but I would like to quote four. The first advantage is reduced expenditure and logistical efficiency....

(Interruptions)

माननीय अध्यक्ष: आप संक्षेप में अपना पक्ष रख दें।

... (व्यवधान)

DR. CHANDRA SEKHAR PEMMASANI: Although the official figures for the 2019 Lok Sabha Elections vary, news reports estimate that the Election Commission of India had spent more than Rs. 6,000 crore. In 2024, the estimated expenditure was more than Rs. 10,000 crore.... (Interruptions)

माननीय अध्यक्ष: ओके, माननीय मंत्री जी।

... (व्यवधान)

DR. CHANDRA SEKHAR PEMMASANI: Sir, please give me two minutes.... (Interruptions) The Law Commission's draft report of 2018 and NITI Aayog's report of 2017 estimate that if both the elections are done simultaneously, the cost would reduce at least up to 40 per cent. If the elections are held simultaneously, the voter turn-out would be increased up to seven per cent.... (Interruptions) The total estimate of all the parties that spend on these elections is close to Rs. 1 lakh crore. Therefore, if the elections are done simultaneously, it will reduce the expenditure for both the Election Commission of India and for the regional parties. There would be continuity in governance.... (Interruptions) In the last six months, elections were held for three State Assemblies. So, how can the machinery continue to operate if the elections are held continuously?... (Interruptions)

The fourth advantage and probably the most important, is that, in this era, election campaigns amplified by media and technology no longer remain regional, but continuously influence the entire nation, creating large-scale ripple effects....
(Interruptions) This constant political messaging encourages deep polarization....
(Interruptions)

Sir, I support the Bill. Thank you!

(1245/RCP/CP)

SHRI ASADUDDIN OWAISI (HYDERABAD): Speaker, Sir, I rise to oppose this draconian, unconstitutional Bill. ... (Interruptions)

माननीय अध्यक्ष : आपको ओवैसी जी के बाद मौका दूँगा।

... (व्यवधान)

SHRI ASADUDDIN OWAISI (HYDERABAD): This Bill violates the right to democratic self-governance which is part of Articles 14 and 19. If a Legislative Assembly is dissolved and mid-term elections are conducted, the tenure of that Assembly will not be for five years. This in itself is a violation of Parliamentary democracy which envisages a tenured legislature.

The Constitutional scheme makes it clear that once elections are conducted, the House should have a right to function for next five years. This is violation of the basic structure that such a provision is being done for administrative convenience, not for Constitutional purpose. The principle of federalism means that the States are not mere appendages of the Centre. States are not dependent on the Union for their existence. This is a violation of federalism.

In conclusion, Parliament is not competent to make any law that violates the Fundamental Rights or the basic structure of the Constitution. This Bill indirectly introduces a Presidential style of democracy. This Bill is based on maximising political gain and convenience. This Bill will finish off the regional parties. This Bill is only brought in to massage the ego of the supreme leader. I oppose this Bill. Thank you, Sir.

श्री अमरा राम (सीकर) : अध्यक्ष महोदय, जो संविधान (129वां संशोधन) विधेयक लाए हैं, मैं और मेरी पार्टी इसका विरोध इसलिए करती है कि यह बिल संविधान और जनतंत्र को खत्म करके ... (*Expunged as ordered by the Chair*) की ओर बढ़ने का नाम है। इससे ज्यादा यह कुछ नहीं है। आप खर्च की बात करते हैं। जिसको चुने हुए एक साल होंगे, उसके चार साल में जनतंत्र की हत्या करने का काम यह संविधान संशोधन बिल करेगा। लोकल बॉडी, पंचायत और नगरपालिकाएं, जो स्टेट गवर्नमेंट की हैं, उनको भी आप लेना चाहते हैं। आप इन्हें इसलिए लेना चाहते हैं कि हमारा ही शासन चलेगा। देश के हर राज्य की जो भिन्न-भिन्न संस्कृति है, भाषा है, उनके अनुसार हमारे देश के संविधान ने उन राज्यों को बनाया है, उनकी विधान सभाएं बनाई हैं, उनके अधिकार हैं। वे सब अधिकार आप इस बिल के माध्यम से यहां लेना

चाहते हैं। केवल और केवल इसलिए कि ... (*Expunged as ordered by the Chair*) और ताकत आप लेना चाहते हैं। ... (व्यवधान) मैं निश्चित रूप से इसका विरोध करता हूँ। मान लीजिए कि डीरेल हो गया, कोई फाल्ट हो गया, अगर दो साल बाद सरकार गिर गई, तो तीन साल के लिए चुनाव होंगे, एक साल बच गया तो एक साल के लिए चुनाव होंगे।

माननीय अध्यक्ष : जब डिटेल्स में चर्चा करेंगे तब बात कर लेंगे।

... (व्यवधान)

श्री अमरा राम (सीकर) : ... (व्यवधान) संविधान पर आपने चर्चा कराई और आज दो दिन बाद उसी संविधान को तहस-नहस करने के लिए आप बिल लेकर आए हैं। हमारी पार्टी इसका विरोध करती है।

SHRIMATI SUPRIYA SULE (BARAMATI): Thank you, Sir. On behalf of the Nationalist Congress Party (SP), I oppose the Constitution (One Hundred and Twenty-Ninth Amendment) Bill. Clearly, most of my colleagues have made three most important points that this is completely against federalism and the Constitution of India. The Centre and the States have their own tenures and terms. So, I think, to mix the two is not fair. Just last week, we debated Article 356. In the case of *S.R. Bommai versus Union of India*, dissolving of Assemblies was something which both sides have objected and both sides have done it. So, if we object to it, why are we giving this authority to the Election Commission to dissolve Assemblies which are elected for five years? So, I think to break these tenures is completely objectionable. India is a Union of States. Cooperative federalism is something which we are so proud of.

So, I request the Government of India either to withdraw the Bill or send it to a Joint Parliamentary Committee so that we have a detailed discussion. We will be happy to support as long as it comes before a Joint Parliament Committee. Thank you, Sir.

(1250/SK/PS)

... (व्यवधान)

माननीय अध्यक्ष: श्रीकांत जी, आप संक्षिप्त में बोलिए।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : माननीय अध्यक्ष जी, आज मैं अपनी पार्टी शिवसेना की तरफ से बोलने के लिए खड़ा हुआ हूँ। ... (व्यवधान)

श्री अमित शाह : माननीय अध्यक्ष जी, माननीय सदस्य बालू साहब ने कहा कि इसे जेपीसी को दे देना चाहिए। जब संविधान संशोधन कैबिनेट में चर्चा के लिए आया तब माननीय प्रधान मंत्री जी ने स्वयं मंशा व्यक्त की थी कि इसे जेपीसी को देना चाहिए। इस पर विस्तृत चर्चा सभी स्तर पर होनी चाहिए। ... (व्यवधान) मुझे लगता है कि इस पर सदन का ज्यादा समय जाया किये बगैर अगर माननीय मंत्री जी कहते हैं कि इसे जेपीसी को सौंपने के लिए तैयार हैं तो जेपीसी में चर्चा हो जाएगी। जेपीसी की रिपोर्ट के आधार

पर कैबिनेट इसे पारित करेगी फिर इस पर चर्चा होनी ही है। मैं मानता हूँ कि माननीय मंत्री जी अगर जेपीसी में इसे देने की इच्छा व्यक्त करते हैं तो यहीं पर यह चीज समाप्त हो जाएगी... (व्यवधान)

श्री अर्जुन राम मेघवाल : माननीय अध्यक्ष, यहां जो चर्चा हुई है, इसका जवाब देने के बाद नियम 74 में मैं एप्रोप्रिएट मोशन लाकर जेपीसी के गठन का प्रस्ताव निश्चित रूप से करूंगा। रूल 74 के तहत जेपीसी के गठन का प्रस्ताव है और सरकार की इच्छा भी है... (व्यवधान)

माननीय अध्यक्ष: मैं सबको बोलने का मौका दूंगा लेकिन आप एक मिनट में अपनी बात समाप्त करें।
... (व्यवधान)

माननीय अध्यक्ष: श्रीकांत शिंदे जी।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : माननीय अध्यक्ष जी, आज मैं अपनी पार्टी शिवसेना की तरफ से 129वां संविधान संशोधन विधेयक और यूनियन टेरिटरीज लॉज अमेंडमेंट बिल पर बोलने के लिए खड़ा हुआ हूँ।

मैं शिवसेना और हमारे नेता एकनाथ शिंदे जी की तरफ से इस बिल का पूरी तरह से समर्थन करता हूँ। ... (व्यवधान) विपक्ष वाले छः महीने से हर एक मुद्दे को असंवैधानिक बताने की कोशिश कर रहे हैं। ... (व्यवधान) यहां जब रिफार्म शब्द आता है, मुझे लगता है कि कांग्रेस को रिफार्म शब्द से ही एलर्जी है। ... (व्यवधान) यहां सब लोग संविधान की बात कर रहे हैं। ... (व्यवधान) यहां पर हर एक व्यक्ति रुक कर संविधान समझा रहा है। ... (व्यवधान) मैं इनको याद दिलाना चाहता हूँ, मैं वर्ष 1975 से शुरू करता हूँ... (व्यवधान)

माननीय अध्यक्ष: आपका विषय क्या है?

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : इंदिरा गांधी जी को इलाहाबाद हाई कोर्ट ने इलैक्शन मैलप्रक्टिस यानी चुनावी भ्रष्टाचार के लिए गिल्टी पाया और छः साल के लिए डिस्क्वालिफाई कर दिया। ... (व्यवधान) उस जज के साथ कैसा व्यवहार हुआ, यह पूरा देश जानता है।... (व्यवधान) सिर्फ तीन दिन में 39वां संशोधन संशोधन लाकर प्रधान मंत्री, महामहिम राष्ट्रपति और लोकसभा अध्यक्ष को ज्यूडिशियल रीव्यू से बाहर कर दिया। ... (व्यवधान) यह इनका संविधान है।... (व्यवधान) ये फेडरलिज्म की बात करते हैं।

SHRI A. RAJA (NILGIRIS): Sir, I have a point of order. ... (Interruptions)

माननीय अध्यक्ष: माननीय सदस्य, प्लीज बैठ जाएं।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : मैं अपनी बात एक मिनट में खत्म करूंगा।

माननीय अध्यक्ष: माननीय सदस्य, नहीं।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : अध्यक्ष महोदय, मैं दो प्वाइंट्स में समझाना चाहूंगा कि यह बिल क्यों जरूरी है। ... (व्यवधान)

माननीय अध्यक्ष: सब समझ गए।

एन. के. प्रेमचन्द्रन जी।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : कोविंद समिति गठित हुई, उन्होंने वाइड पब्लिक कन्सलटेशन किया। 47 राजनीतिक दलों ने अपनी राय प्रस्तुत की। ... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Hon. Speaker, Sir, thank you very much for affording me this opportunity to speak on the introduction of the Bill. ... (Interruptions) Mr. Speaker, Sir, thank you very much for affording me this opportunity to oppose the introduction of the Bill. ... (Interruptions)

Sir, on behalf of my Party ... (Interruptions)

माननीय अध्यक्ष: एक मिनट, माननीय सदस्य आप बोलिए।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : कोविंद समिति की रिपोर्ट है, उन्होंने वाइड पब्लिक कन्सलटेशन किया। 47 राजनीतिक दलों ने अपनी राय प्रस्तुत की जिसमें 32 दलों ने वन नेशन वन इलैक्शन का समर्थन किया। यह दिखाता है कि देश के अधिकांश राजनीतिक दल इस सुधार को आवश्यक मानते हैं। ... (व्यवधान)

माननीय अध्यक्ष: एन.के. प्रेमचन्दन जी।

... (व्यवधान)

(1255/SMN/MK)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, on behalf of my Revolutionary Socialist Party (RSP), I vehemently oppose the introduction of the Constitution Amendment Bill on three grounds. I will confine to the legislative competence points. I fully associate with the observations made by Shri Manish Tewari. He has made it very crisply and in a very good sense. I fully associate with the submissions made by Shri Manish Tewari Ji. I have three grounds.

Number one, it attacks the basic root of federalism of the Constitution. Number two, the provisions of the Bill are uncertain and not clear regarding the conduct of elections to the Legislative Assemblies subsequent to the notification making the appointed date.

The third one is that the Statement of Objects and Reasons are not satisfying the contents of the Bill. One more thing is there. That is Article 368. I will elucidate it further.

I will speak fully within the scope. There are drastic structural changes made in the electoral process of the Legislative Assemblies. All the States should have been properly consulted before bringing this legislation. I fully agree with the other learned Members who already cited by virtue of this Bill, if it is made a law, definitely, the State Legislative Assemblies and the States will become the subordinates to the House of the People and to the Union Government. That is essentially against the basic principles of the federal character.

Sir, see, Article 368. I do agree with the Government. Article 368 does not expressly mention about the Legislatures' consent that is more than half of the Legislative Assemblies' concurrence regarding this provision but I would like to quote a case that is Kihoto Hollohon vs. Zachillhu in 1993. The 52nd Amendment was challenged. The validity of the 52nd Amendment was challenged in the Supreme Court. And the Supreme Court has struck down two paragraphs of this Act passed by the Parliament 52nd Amendment only because of a very technical point. Though there is no explicit provision in Article 368 to have the consent of more than half of the Legislatures, even then the hon. Supreme Court has struck down two paragraphs of 52nd Amendment Bill which is included in the 10th Schedule – disqualification of Members due to defection by virtue of Anti-defection law. So, Sir, the States have to be properly consulted. Federal character is there.

The next ground is practicality. I would like to know this from the hon. Home Minister. You are proposing to have the appointed date on 2029. See the problem. After 2029, about 17 State Assembly elections have to take place. There is nothing in the Bill regarding the tenure of the Legislative Assemblies subsequent to the appointed date by the notification. Nothing is clear.

So, I urge upon the Government to withdraw the Bill.

माननीय अध्यक्ष : माननीय सदस्यगण, आप सब बैठ जाइए।

... (व्यवधान)

प्रो. सौगत राय (दम दम) : सर, मेरा प्वाइंट ऑफ ऑर्डर है।

माननीय अध्यक्ष : आप बैठ जाइए। प्वाइंट ऑफ ऑर्डर बाद में लेंगे।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं पहले भी सारी व्यवस्था दे चुका हूँ और आप सबको पुरानी परम्परा के बारे में बता चुका हूँ। अब माननीय मंत्री जी ने भी यह बता दिया है कि इसके लिए जेपीसी गठित होगी। ऐसा माननीय मंत्री जी ने कह दिया है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, जेपीसी के समय व्यापक चर्चा होगी और उसमें सभी दल के सदस्य होंगे। उसमें डिटेल्ड चर्चा होगी। उसके बाद जब बिल आएगा, उस समय आप जितना समय चाहेंगे, उतना समय व्यापक चर्चा के लिए दिया जाएगा। आपको पूरा समय दिया जाएगा। सभी दलों के सदस्यों को समय दिया जाएगा।

... (व्यवधान)